

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

(IB)- 356 (ND)/2017

IN THE MATTER OF:

M/s. BTM Industries Ltd.

... **PETITIONER**

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 15.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/Applicant : Mr. Ankit Sareen, Advocate

For the Respondents : -


ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file an affidavit of service along with the Tracking report in relation to this application on the Corporate Debtor.

The Petitioner is also directed to file a Certificate from the Bankers as required under the provisions of Section 9 (3) (c) of IBC Code, 2016. Ld. Counsel for the petitioner will also take notice of next date of hearing on the Corporate Debtor at the registered office. For this purpose, 7 days time is granted.

List on 10.10.2017.

Surjit
15.9.2017


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**